

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chariman
Hon'ble Mr. P.M. Joshi : Judicial Member

16-7-1987

Heard learned advocate Mr. P.H. Pathak for the applicant. The application does not disclose sufficient ground of arbitrariness ~~mala fides~~ which caused the impugned transfer order. The applicant has been already dealt compassionately by having been posted since 1981 at Ahmedabad where his wife is serving. Other circumstances urged by the petitioner in paras 3 and 4 of the petition viz his being picked from the middle of the seniority list for transfer or his asking for written orders regarding the socalled 'out of turn' policy also do not justify any interference with the impugned order, which ^{no} are considered to have been made in exercise of normal administration function by the respondent. Petition not admitted.

Mr. P.H. Pathak, learned advocate for the applicant states that he wishes to appeal against the order and therefore he requests for staying the impugned order. This was considered and not allowed.

Pravin
(P.H. Trivedi)
Vice Chairman.

Joshi
(P.M. Joshi)
Judicial Member.